

FROM NO. 4

INTEREST-TAX

[See Rule 6(1)]

Form of Appeal to the Appellate Tribunal
IN THE INCOME-TAX APPELLATE TRIBUNAL _____

APPEAL NO. _____ OF _____ 2000-2001

_____ Versus _____
Appellant **Respondent**

1.	The State in which the assessment was made	
2.	Section under which the order appealed against was passed	
3.	Assessment year in connection with which the appeal is preferred	
4.	The Assessing Officer passing the original order	
5.	"Section and Sub-Section of the Interest-tax Act, 1974, under which the Assessing Officer passed the order.	
6.	"The Commissioner (Appeals) passing the order under section 15/17 of the Act/section 131(2) of the Income-tax Act 1961, as applied to interest-tax by Section 21 of the Interest-tax Act, 1974.	
7.	"The Commissioner passing the order under section 19 of the Act.	
8.	Date of communication of the order appealed against	

9.	Address to which notices may be sent to the Appellant.	
10.	Address to which notices may be sent to the respondent.	
11.	Date on which the return of chargeable interest, if any, for the assessment year referred to in item 3 was filed.	
12.	Date on which the assessee was served with a notice, if any, calling upon him to file the return of chargeable interest for the assessment year referred to in item 3	
13.	Relief claimed in appeal.	

Signed
(Appellant)

GROUND OF APPEAL

Signed
(Authorised representative if any)

Signed
(Appellant)

verification

I _____ the appellant, do hereby declare that what is stated above is true to the best of my information and belief.

Verified today the _____ day of _____ 2001.

Place : Ahmedabad.

Date :

Signed
(Appellant)

Notes :

1. The memorandum of appeal must be in triplicate and should be accompanied by two copies (at least one of which should be a certified copy) of the order appealed against and two copies of the relevant order of the 4 Assessing Officer.
2. Memorandum of appeal in the case of appeal by assessee under section 16 (1) of the Act must be accompanied by a fee of Rs.200.

For the purpose of this Note, the assessment proceedings shall be deemed to have been initiated on the date referred to in item 11 or item 12, whichever is earlier. The fee should be credited in a branch of the authorized bank or in any branch of the State Bank of India or a branch of the Reserve Bank of India after obtaining the challan from the Assessing Officer and the triplicate challan sent to the Appellate Tribunal with the memorandum of appeal. The Appellate Tribunal will not accept cheques drafts, hundies or any other negotiable instruments.

3. The memorandum of appeal should be written in English or, if the appeal is filed in a Bench located in any such State as is for the time being notified by the President of the Appellate Tribunal for the purpose of rule 5A of the Income-tax (Appellate Tribunal) Rules, 1963, then, at the option of the appellant, in Hindi, and should set forth, concisely and under distinct heads, the grounds of appeal without any argument or narrative and such grounds should be numbered consecutively.
4. The number and year of appeal will be filled in the office of the Appellate Tribunal.
5. Delete the inapplicable items.
6. If the space provided is found insufficient, separate enclosures may be used for the purpose.